

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.320/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 for direction to UP Power Corporation Ltd (UPPCL) to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.
- Petitioner : Madhya Pradesh Power Management Company Limited
- Respondent : Uttar Pradesh Power Corporation Limited
- Date of Hearing : **13.4.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri G. Umapathy, Senior Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL

Record of Proceedings

During the hearing, the learned Senior counsel for the Petitioner submitted the present petition has been filed seeking payment of the balance outstanding amount of Rs 83.229 crore by the Respondent, along with interest (in compliance to the decision in MoM dated 9.8.2018).

2. The Commission, after hearing the learned Senior counsel for the Petitioner, directed as under:

(a) Admit and issue notice.

(b) The Respondent shall file its reply, on or before **10.5.2023**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **25.5.2023**. The parties shall complete pleadings within the due dates mentioned and no extension of time shall be granted.

3. The matter shall be listed for hearing on **12.6.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

